



बौद्धिक संपदा

भारत

एकस्व / अभिकल्प / व्यापारचिह्न
भौगोलिकउपदर्शन /
कॉपीराइटआरजीएनआईआईपीएम

INTELLECTUAL PROPERTY
INDIA
Patents / Designs / Trade Marks
Geographical Indications / Copyright
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भारतसरकार

GOVERNMENT OF INDIA

कार्यालय महानियंत्रक एकस्व, अभिकल्प और व्यापार चिह्न

Office of The Controller General

Patents, Designs & Trade Marks

वाणिज्य और उद्योग मंत्रालय

Ministry of Commerce & Industry

उद्योगसंवर्धन और आंतरिक व्यापार विभाग

Department for Promotion of Industry and Internal Trade

बौद्धिक संपदा भवन

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No: CG/F/CGPDTM/DL-09/1234

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Public Notice

Subject: Blocking Attorney Codes with inappropriate credentials

On verification of records of the Trade Marks Registry, it has been noticed that certain firms viz. **H. R. Gupta & Co., H. R. Gupta Trademark Bureau, Reliable Trademark Consultant** etc., have got the Attorney Codes from the office of the Registrar of Trade Marks by providing inappropriate credential details. Accordingly, their attorney codes have been blocked by this office and an enquiry set up against them. As a consequence, the said firms shall not be able to file trademarks applications till their account is blocked. Their Attorney codes shall remain blocked till completion of enquiry against them.

It is hereby also clarified that as per provisions of the Trade Marks Act, 1999 and the Trade Marks Rules, 2017, the "Registered Trade Mark Agents" and/ or an "Advocate" within the meaning of the Advocates Act, 1961 are only authorized to practice before the Registrar of Trade Marks.

The stakeholders including applicants and proprietors are hereby advised to exercise caution and refrain from engaging with or availing the services of entities given below who are found violating professional and statutory norms as per statutory provision in the Advocate Act and TM Act / Rules.

1. H. R. Gupta & Co.
2. H. R. Gupta Trademark Bureau
3. Reliable Trademark Consultant

This is issued in the larger public interest of upholding integrity and ethical standards within the IP ecosystem. The matter is to be inquired by the Ad-Hoc Code of Conduct Committee (constituted under the direction of Hon'ble Delhi High Court in W.P. (C)-IPD 9/2023) wherein above said agencies are invited to make their submission to CGPDTM Office, New Delhi or via email to cgooffice.in@gov.in from the date of issue of the notice to them.

Sd/-
Office of CGPDTM